

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/182(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30<sup>TH</sup> AUGUST, 2023, 02:00 P.M**

IN THE MATTER OF	INDIAN OVERSEAS BANK VS APEX STEEL PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

**Appearance (via video conferencing/physically)**

Mr. Ritoban Sarkar, Adv. ] For the Financial Creditor

Mr. Barnik Ghosh, Adv. ]

Ms. Joveria Sabbah, Adv. ] For the Corporate Debtor

**ORDER**

1. Ld. Counsel for the Financial Creditor present. Ld. Counsel for the Corporate Debtor present
2. It is stated by the Ld. Counsel for the Financial Creditor that some pages as annexure in the rejoinder are not legible and therefore, the Financial Creditor wishes to file a supplementary affidavit for placing the legible copy of the rejoinder.
3. Liberty is given to file hard copy of the same.
4. List the matter on **04.10.2023**.

**Balraj Joshi  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**